

Standard IS specification P.V.C. pipes have been provided for water supply in Shastri Park DDA flats.

(b). In order to avoid damage by anti-social elements and miscreants, the P.V.C. pipes up to first roof level have been replaced by G.I. pipes.

Utilisation of funds by DDA

316. SHRI GANGA CHARAN LODHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority (DDA) is likely to utilise fully the funds earmarked for the schemes of (i) Environmental improvement in slum areas (ii) Housing schemes for economically weaker sections and (iii) The construction of night-shelters during the year 1989-90; and

(b) if not, the reasons for non-utilisation of funds in full on these schemes and the achievements made so far?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). No Scheme entitled 'Housing Scheme for Economically Weaker Sections' has been included in the Budget for the year 1989-90. In regard to the other two schemes, planning has already been done for complete utilisation of the year's Budgetary allocations.

[*Translation*]

Flats under New Pattern HUDCO Scheme, 1979

317. SHRI GANGA CHARAN LODHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of persons registered by the D.D.A. for providing houses

under New Pattern HUDCO Scheme, 1979;

(b) the category-wise number of houses allotted so far by the D.D.A.; and

(c) the number of persons proposed to be allotted houses during the year 1990-91?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 1,71,272.

(b) The details of category wise allotments made upto December 1989 is as under:—

MIG	—	17,833
LIG	—	26,152
Janta	—	31,569
Total		75,554

(c) Approximately 15,000.

[*English*]

Hike in Price of Edible Oils

318. SHRI SUDAM DESHMUKH:
SHRI MANVENDRA SINGH:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the prices of edible oils and vanaspati increased during the months of December, 1988, January and February, 1990;

(b) if so, the extent of increase registered in respect of average wholesale and retail prices of different edible oils and vanaspati; and

(c) the steps taken to keep these prices under check?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):
(a) The increase has taken place Jan. and Feb. '90.

(b) The percentage increase/decrease (–) from the previous month of the average wholesale/retail prices of major traditional oils and vanaspati are as under:—

Wholesale Prices

	<i>Dec. 89</i>	<i>Jan. 90</i>	<i>Feb. 90</i>
Groundnut Oil	(–) 7.0 to (–) 0.5	5.0 to 9.0	4.0 to 9.0
Mustard Oil	(–) 3.0 to (–) 6.0	3.0 to 4.0	(–) 0.2 to 1.5
Sesame Oil	Nil to 1.0	19.0 to 20.0	22.0 to 24.0
Vanaspati	(–) 9.0 to (–) 2.0	(–) 1.0 to 1.0	4.0 to 6.0

Retail Prices

	<i>Dec. 89</i>	<i>Jan. 90</i>	<i>Feb. 90</i>
Groundnut Oil	(–) 10.0 to (–) 3.0	3.0 to 6.0	23.2.90 2.0 to 6.0
Mustard Oil	(–) 2.0 to (–) 1.0	Nil to 4.0	Nil to 1.0
Sesame Oil	(–) 4.0 to 1.0	Nil to 5.0	2.0 to 5.0
Vanaspati	(–) 8.0 to (–) 4.0	(–) 3.0 to Nil	Nil to 6.0

(c) The steps taken by the Government to check the price rise are as under:—

- i) Monitoring of prices in respect of edible oils/vanaspati;
- ii) All State Governments/UTs have been advised to have strict surveillance on the availability and

prices of edible oils and vanaspati;

- iii) Effective supply management of imported oils through FDS;
- iv) State Governments/U.T. Administrations have been advised to procure 30% of vanaspati pro-

duced within their jurisdiction for supply through State Government nominees or through Public Distribution System (PDS).

Court of Enquiry into Mahavir Colliery Disaster

319. SHRI SHIVRAJ V. PATIL:
SHRI HARADHAN ROY:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have decided to institute a court of inquiry under Section 24 of the Mines Act, 1952 to investigate into the causes of the Mahavir Colliery disaster in November, 1989;

(b) if so, its terms of reference;

(c) the persons appointed to the court; and

(d) the period by which the inquiry is likely to be completed?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (d). The Central Government is considering to appoint a Court of Inquiry under Section 24 of the Mines Act, 1952 to go into the causes of and circumstances attending the accident that took place on 13th November, 1989 in the Mahavir Colliery of M/s. Eastern Coalfields Limited. The details are being worked out.

[*Translation*]

Issue of New Ration Cards

320. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to

enlighten the public by issuing from time to time public notices regarding issue of new ration cards with a view to check the malpractices in this regard; and

(b) if so, the details thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The issue of ration cards is the responsibility of the State Governments/ Union Territory Administrations. Decisions on modalities and procedures for the implementation of PDS, including issue of ration cards, are taken by them.

[*English*]

Demolition of Unauthorised Colonies

321. SHRI MULLAPPALLY RAMACHANDRAN:
SHRI VIJAY KUMAR MALHOTRA:
SHRI PARASRAM BHARDWAJ:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have received any reports regarding demolition of unauthorised colonies during recent past in the capital;

(b) if so, the details thereof;

(c) whether any enquiry has been made into such reports;

(d) if so, the findings thereof; and

(e) the reaction of Government thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Delhi Development Authority and Municipal Corporation of Delhi have reported that the